

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**IA-2385(PB)/2021 in**  
**CP No. (IB)-397(PB)/2018**  
**(Status Report)**

**In the matter of:**

Mr. Anup Sood,  
Resolution Professional of  
Basic India Ltd. (Corporate Debtor)

..... Applicant

**IN THE MATTER OF:**

Bank of India  
v.  
Basic India Ltd.

..... Applicant/petitioner

..... Respondent

**Date of order 01.06.2021**

**CORAM:**

**SH. RAJESWARA RAO VITTANALA**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**Parties/Counsels Present (Through Video Conference):**

Resolution Professional : Shri Anup Sood,

**ORDER**

**Per:** Rajeswara Rao Vittanala

1. IA 2385(PB)/2021 in CP (IB)-397(PB)/2018 is filed by Mr. Anup Sood, Resolution Professional of CD, Resolution Process for Corporate Persons) Regulations, 2016 by inter alia seeking to take on record the 17<sup>th</sup> progress report along with other documents.
2. Heard Shri Anup Sood, learned Resolution Professional. We have carefully perused the pleadings of the Applicant, extant provisions of Code and the rules made thereunder.
3. In pursuance to the admission of CP (IB)-397(PB)/2018 filed by Bank of India, by AA, vide an order dated 12.10.2018 initiating CIRP in respect of M/s Basic India Ltd(CD), appointing IRP etc,



- the Applicant being IRP, has taken appropriate steps in process, and thus he has already filed sixteen status reports, and the present being 17<sup>th</sup> status Report. Since the instant Application is in compliance of extant provisions of Code, it would be just and proper to allow the Application as prayed for.
4. In the result, IA-2385(PB)/2021 in CP No. (IB)-397(PB)/2018 is hereby allowed as prayed for. List the CP along with pending IAs for hearing on 05.07.2021

Sd/-

**(RAJESWARA RAO VITTANALA)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**